

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ASIS GLOBAL LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	ASIS GLOBAL LIMITED
2	Date of incorporation of corporate debtor	10/07/1995
3	Authority under which corporate debtor is incorporated	Registrar of Companies-Mumbai
4	Corporate Identity No. of corporate debtor	U51900MH1995PLC090410
5	Address of the registered office and principal office (if any) of corporate debtor	A Wing Mhatre Pen Bldg 2nd Floor Senapati Bapat Marg Dadar (W) Mumbai 400028
6	Insolvency commencement date in respect of corporate debtor	Order dated 18.11.2019 order received on 14.02.2020
7	Estimated date of closure of insolvency resolution process	12.08.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Asish Narayan IP Registration No. IBBI/IPA-002/IP-N00444/2017-2018/11274
9	Address and e-mail of the interim resolution professional, as registered with the Board	11A/504, Springleaf Lokhandwala, Kandivali(E), Mumbai, Mumbai City, Maharashtra , 400101 Email: cs.asish@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	11A/504, Springleaf Lokhandwala, Kandivali(E), Mumbai, Mumbai City, Maharashtra , 400101 Email: cs.asish@gmail.com
11	Last date for submission of claims	28.02.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/downloadform.html (Forms under the insolvency and bankruptcy Board of India (Insolvency Resolution Process for Corporate persons), Regulations 2016 b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ASIS GLOBAL LTD as per original Order dated 18-11-2019 which received on 14.02.2020.

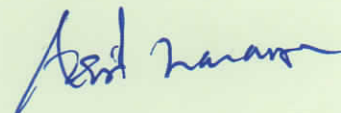
The creditors of ASIS GLOBAL LTD are hereby called upon to submit their claims with proof on or before 28.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The proof of claims is to be submitted by way of the following specified forms:

Form B- for claims by Operational creditors	Form C – For claims by Financial creditors
Form CA – For claims by person claiming to be creditor in a class	Form D – For claims by workmen and employees
Form E – for claims by authorized representative of workmen and employees	Form F- For claims by creditors (other than financial and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.



ASISH NARAYAN
Interim Resolution Professional
Registration No IBBI/IP-N00444/2017-18/11274
Date: 15.02.2020
Place: Mumbai

